

INDIAN PENAL CODE (AMENDMENT) BILL*

(Amendment of section 53)

SHRI A. N. MULLA (Lucknow) : I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

It relates to the sentence of death in certain cases, and the amendment is that the sentence of death must be passed only within certain circumscribed limits.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

SHRI A. N. MULLA : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

[Amendment of article 335 (Bill
No. 101 of 1970)]

SHRI B. K. DASCHOWDHARY (Cooch-Bihar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave to granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI B. K. DASCHOWDHARY : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

[Amendment of article 335 (Bill
No.100 of 1970)]

SHRI SIDDAYYA (Chamarajanagar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SIDDAYYA : I introduce the Bill.

16.00 hrs.

APPROPRIATION OF THE APPROPRIATORS BILL*

श्री शिव चन्द्र झा (मधुबनी) : मैं प्रस्ताव करता हूँ कि गैर-सरकारी औद्योगिक कंपनियों का राष्ट्रीयकरण करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

SHRI LOBO PRABHU (Udipi) : I oppose the Bill on the ground that it is beyond the competence of this House.

MR. CHAIRMAN : Has he given notice ?

SHRI LOBO PRABHU : It is not necessary ; there is no provision for it.

MR. CHAIRMAN : I do not allow it.

SHRI LOBO PRABHU : Please see rule 72 proviso.

MR. CHAIRMAN : It has been the practice that if a member wants to oppose a Bill at the introduction stage, he must give notice.

SHRI BAL RAJ MADHOK (South Delhi) : He has opposing on the ground of legislative competence. I think he should be allowed.

SHRI LOBO PRABHU : The proviso says :

"Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House, the Speaker may permit a full discussion thereon".

MR. CHAIRMAN : The practice has been otherwise.

SHRI LOBO PRABHU : The practice must be on record.

MR. CHAIRMAN : Office tells me that this is the practice.

SHRI LOBO PRABHU : They must show the rule from where they derive that information.

MR. CHAIRMAN : I do not allow it.

SHRI LOBO PRABHU : On a point of order. If you do not allow me, I do not sit down.

MR. CHAIRMAN : He will have to sit down.

SHRI LOBO PRABHU : On a point of order. What you are saying is a practice is not on record. If the office gives you some information, they must show whence they derive it.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : मुझे एक निवेदन करना है। जो पहले सूचना देने की परिपाटी है—नियम नहीं है, परिपाटी है—वह इसलिए है कि वाद-विवाद को

नियंत्रित किया जा सके। लेकिन परिपाटी के कारण सदस्यों के इस मूलभूत अधिकार को समाप्त नहीं किया जा सकता कि वह किसी विधेयक के पेश होने को इस आधार पर विरोध नहीं कर सकें कि सदन उस विधेयक को पास करने का अधिकार नहीं रखता। अब आपको अधिकार दिया गया है तो आप इन्हें इजाजत दें। तो आपसे निवेदन है कि आप उदारता बरतें और सदस्यों को बोलने का अधिकार दे दें।

सभापति महोदय : सवाल तो रूल्स का है या प्रैक्टिस का है। या तो आपका प्रैक्टिस से गवर्न होइये, या रूल्स के गवर्न होइये। अगर एक दफे हम इजाजत देते हैं, उसमें डिपार्चर करते हैं तो दूसरी, तीसरी और चौथी बार नहीं दिया गया तो गलत होगा। इसलिये हम भलाऊ नहीं करते।.....(व्यवधान)

The question is :

"That leave be granted to introduce a Bill to nationalise the private industrial companies."

The Lok Sabha divided.

Division No. 4

AYES

[16 08 hrs.

Abraham, Shri K. M.
Adichan, Shri P. C.
Atam Das, Shri
Azad, Shri Bhagwat Jha
Bajpai, Shri Vidya Dhar
Barua, Shri Bedabrata
Basu, Dr. Maitreyee
Basumatari, Shri
Bhagaban Das, Shri
Bharati, Shri Maharaj Singh
Buta Singh, Shri
Chakrapani, Shri C. K.
Daschowdhury, Shri B. K.
Deshmukh, Shri B. D.
Deshmukh, Shri Shivajirao S.
Dhandapani, Shri
Durairasu, Shri
Ghosh, Shri P. K.
Jaggiah, Shri K.
Jamna Lal, Shri
Jha, Shri Shiva Chandra

Kamalanathan, Shri
Kandappan, Shri S.
Kinder Lal, Shri
Kotaki, Shri Liladhar
LakshmiKanthamma, Sbrimati
Limaye, Shri Madhu
Maran, Shri Murasoli
Mayavan, Shri
Meghchandra, Shri M.
Menon, Shri Vishwanatha
Molahu Prasad, Shri
Mohammad Ismail, Shri M..
Nambiar, Shri
Nath Pai, Shri
Nayanar, Shri E. K.
Oraon, Shri Kartik
Palchaudhuri, Shrimati Ila
Panigrahi, Shri Chintamani
Paokai Haokip, Shri
Parmar, Shri Bhaljibhai
Partap Singh, Shri

Patil, Shri S. B.
Radhabai, Shrimati B.
Rajaram, Shri
Ram Swarup, Shri
Randhir Singh, Shri
Sadhu Ram, Shri
Sambhali, Shri Ishaq
Satya Narain Singh, Shri
Sayeed, Shri P. M.
Sen, Shri Dwaipayan

Shambhu Nath, Shri
Shastri, Shri Ramavatar
Shastri, Shri Sheopujan
Shiv Chandrika Prasad, Shri
Siddayya, Shri
Siddheshwor Prasad, Shri
Sivasankaran, Shri
Suryanarayana, Shri K.
Verma, Shri Balgovind
Viswambharan, Shri P.

NOES

Ahirwar, Shri Nathu Ram
Agadi, Shri S. A.
Amin, Shri R. K.
Choudhary, Shri Valmiki
Deo, Shri K. P. Singh
Deo, Shri P. K.

Kedar Nath Singh, Shri
Lobo Prabhu, Shri
Mahajan, Shri Vikram Chand
Meena, Shri Meetha Lal
Ram, Shri T.

MR. CHAIRMAN : The result* of the division is :

Ayes : 62 ; Noes : 11.

The motion was adopted.

श्री शिव चंद्र भा : मैं अपना विधेयक पेश करता हूँ।

I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constituion of India."

The motion was adopted.

CONSTITUTION (AMENDMENT) BILL†

(Amendment of Article 338)

SHRI SIDDAYYA (Chamarajanagar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SIDDAYYA : I introduce the Bill.

SHRI SIDDAYYA : I introduce the Bill.

PENSION AND OTHER AMENITIES FOR THE EX-MEMBERS OF PARLIAMENT BILL†

श्री यमुना प्रसाद मंडल (समस्तीपुर) : सभापति जी पार्लियामेंट के भूतपूर्व संसद् सदस्यों के लिये पेंशन और अन्य सुविधाओं का उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाए।

MR. CHAIRMAN : The question is :

"That leave to granted to introduce a Bill to provide for pension and other amenities for the ex-Members of Parliament."

The Lok Sabha divided.

CONSTITUTION (AMENDMENT) BILL†

(Insertion of New Articles 330-A, 332-A and Amendment of Articles 332 and 334)

SHRI SIDDAYYA (Chamarajnagar) :

*The following Members also recorded Sarvashri A. C. George, C. C. Gohain

their votes for Ayes: and N. E. Horo.

†Published in the Gazette of India 17-11-1970.

Extraordinary, Part II, Section 2, dated